

ORDER-SHEET FOR MAGISTRATE'S RECORDS

DISTRICT: SONITPUR
IN THE COURT OF NAZRANA P. REHMAN, SDJM(S) Sonitpur, Tezpur.
PRC No. 1221/2019

-Versus-

Sl. No. of orders	Date	Order	Signature
	07.09.2022	<p>Accused is present.</p> <p>The accused vide petition no. 2093/2022 pleaded guilty of the offences under Section 279/337/427 IPC.</p> <p>Heard the learned counsels of both sides.</p> <p>Upon hearing the learned counsels and considering that the accused has pleaded guilty of the offence voluntarily, the prayer is allowed.</p> <p>The plea of guilt of the accused is recorded in a separate sheet. Let the same be kept tagged with the case record.</p> <p>As the plea of guilt appears to be voluntary and un-conditional, I hereby convict the said accused person for committing offences under Section 279/337/427 IPC.</p> <p>Considering the nature of the offence and the manner in which it has been committed, it is clear and transparent that the accident took place for the accused not taking due care and caution which was required by him. Hence, I am not inclined to extend the benefit</p>	Continued.

07.09.2022 Continued.	<p>under Section 3 and 4 of the Probation of Offender's Act to the accused.</p> <p>Heard the convict and his learned counsel on the point of sentence. They prayed to consider it leniently stating that the accused is a poor driver and has to look after his entire family being the only bread earner of his family.</p> <p>Accordingly the accused Sri Jiten Das is convicted under Section 279 IPC to pay a fine of Rs. 1000/- I/d to SI for 10 days, under Section 337 IPC to pay a fine of Rs. 500/- I/d to SI for 5 days and under Section 427 IPC to pay a fine of Rs. 2500/- I/d to SI for 15 days</p> <p>The case is disposed of accordingly.</p> <p>Later on,</p> <p>The fined amount is deposited.</p> <p>Let the said amount be deposited under the proper head of the Government.</p> <p>Bench assistant shall do the needful.</p>	
		